

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) Ministry of Finance (Department of Revenue) has informed that the United Nations General Assembly will hold a Special Session (UNGASS) on drugs in 2016. This Special Session will discuss the achievements made so far with respect to the goals set in the “Political Declaration and Plan of Action on International Cooperation towards an Integrated and Balanced Strategy to Counter the World Drug Problem” adopted in 2009 which defined action to be taken by Member States as well as goals to be achieved by 2019. With a view to effectively articulate the position of the Government of India during the UNGASS 2016, Ministry of Finance (Department of Revenue) has initiated consultation with all concerned Ministry/ Department/Agency on the issues likely to be discussed and action taken on the Political Declaration and Plan of Action adopted in 2009.

(c) The Drug Controller General (India) has informed that the medicines like Buprenorphine is already approved by the Central Drugs Standard Control Organization for Opioid De-addiction subject to certain restrictions regarding its supply and sale. The drug is also controlled under Narcotic Drugs and Psychotropic Substances Act, 1985 and Rules thereunder.

Manual scavenging during religious congregations

2838. DR. BHALCHANDRA MUNGEKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Ministry is aware that during the Hindu religious congregations such as the Kumbhamelas in Nashik in Maharashtra thousands of dry latrines are constructed that forces the manual scavenging; and

(b) if so, what steps does the Ministry propose to take in this region?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) The State Government of Maharashtra has informed that no dry latrines are constructed or proposed to be constructed for the Sinhashtra Kumbhmelas in Nashik.

Misuse of Atrocities on SC/ST Act

2839. SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is actively considering to make Prevention of Atrocities on SCs/STs Act more harsher by amending it;

(b) if so, the details of additional provisions included in the draft Amendment Bill;

(c) whether some of the amendments are not rational and it may be misused leading to implication of innocent citizens, if so, the response of Government thereto; and

(d) the details of fake cases registered under the said Act to implicate innocent citizens in the country, State-wise during each of the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) The Lok Sabha on 04.8.2015 has passed the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2014, which intends to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989, with an objective to deliver members of Scheduled Castes and the Scheduled Tribes, a greater justice as well as be an enhanced deterrent to the offenders.

The amendments in the aforesaid Bill, broadly cover the following five areas:-

- I. Amendments to Chapter II (Offences of Atrocities) to include new definitions, to re-phrase existing sections and expand the scope of presumptions,
- II. Institutional Strengthening,
- III. Appeals,
- IV. Establishing Rights of Victims and Witnesses,
- V. Strengthening preventive measures.

(c) There is no clause in the said Bill, which objectively intends to provoke misuse by invoking any of its provision, by a member of a Scheduled Caste and a Scheduled Tribe against a person not being a member of Scheduled Caste or Scheduled Tribe. Nevertheless, an aggrieved person in a specific case can initiate action under relevant sections of the IPC.

(d) Responsibility for implementation of the PoA, lies primarily with the State Governments/Union Territory Administrations. At the Central level, as per the Government of India (Allocation of Business) Rules, 1961, *inter-alia*, the subject matter of offences under the PoA Act is allocated to the Ministry of Home Affairs (MHA). Accordingly, the calendar year wise data pertaining to the PoA Act is provided by the National Crime Records Bureau (NCRB), MHA. National Crime Records Bureau, Ministry of Home

Affairs, which provides data in regard to number of cases of offences of atrocities against the members of Scheduled Castes and Scheduled Tribes, under the PoA Act, 1989 does not furnish data specifically related to fake cases registered to implicate innocent citizens. However, data under the broad category, 'cases found false/mistake of fact or law', as reported by the NCRB, during the years 2009, 2010, 2011, 2012 and 2013 is given in the Statement .

Statement

Number of cases found 'false/mistake of fact or law', under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) [PoA] Act, 1989, during the years 2009, 2010, 2011, 2012 and 2013, as reported by the NCRB, MHA.

Sl. No.	State/UT	Number of cases found 'false/mistake of fact or law' under the PoA Act, 1989, during the years:				
		2009	2010	2011	2012	2013
1	2	3	4	5	6	7
1.	Andhra Pradesh	2398	2199	1820	1522	1511
2.	Assam	32	11	11	25	1
3.	Bihar	564	405	357	834	686
4.	Chhattisgarh	11	1	2	11	0
5.	Goa	0	0	0	0	1
6.	Gujarat	47	24	20	24	17
7.	Haryana	71	88	100	88	123
8.	Himachal Pradesh	36	28	33	38	35
9.	Jharkhand	82	47	81	63	84
10.	Karnataka	367	525	466	416	367
11.	Kerala	152	134	210	321	272
12.	Madhya Pradesh	42	62	62	36	25
13.	Maharashtra	107	116	152	138	189
14.	Odisha	246	323	212	404	600
15.	Punjab	41	22	22	29	37
16.	Rajasthan	3284	3437	3774	4043	4416

458	Written Answers to	RAJYA SABHA			Unstarred Questions	
1	2	3	4	5	6	7
17.	Sikkim	7	0	0	0	0
18.	Tamil Nadu	479	300	310	316	400
19.	Tripura	1	1	0	1	0
20.	Uttar Pradesh	1231	906	1047	576	477
21.	Uttarakhand	3	2	8	5	3
22.	West Bengal	0	0	4	2	1
23.	Chandigarh	0	0	0	2	0
24.	Dadra and Nagar Haveli	5	1	0	0	0
25.	Delhi	4	3	0	1	8
26.	Puducherry	8	0	0	0	0
TOTAL		9218	8635	8691	8895	9253

Note: (i) The PoA Act does not extend to the State of Jammu & Kashmir.

(ii) NCRB has not provided the finalized data for the year 2014.

Source: National Crime Records Bureau, Ministry of Home Affairs.

Expenditure of Department Disability Affairs

2840. SHRIMATI KANIMOZHI: Will the Minister of SOCIAL JUSTICE AND EMPWOERMENT to be pleased to state:

(a) the expenditure of the 12th Plan Allocation of the Department of Disabilities Affairs on its various schemes and programmes, year-wise; and

(b) whether a significant proportion of the 12th Plan Allocation has remained unutilized by the Department of Disabilities Affairs if so, the reason thereof?

THE MINISTRY OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The information is given in the Statement.

(b) The reason for unutilized of significant portion of funds in 12th Plan is because most of the Schemes of the Department have been approved/finalized in the year 2014-2015. Also, Flagships Schemes of the Department *i.e.* DDRS and ADIP are mostly demand driven, which implies that actual release of funds can be affected only after receipt of complete proposals from the eligible agencies/Organizations State Govt.